

Central Administrative Tribunal
Principal Bench

C.P. No. 96/2003 In
O.A. No. 426/2002

New Delhi this the 7th day of May, 2003

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)
Hon'ble Shri V.K. Majotra, Member (A)

Bharat Bhushan
S/o Late Shri A.C. Lakhina
R/o 99-B, Single Storey
Ramesh Nagar
New Delhi.

-Petitioner

(By Advocate: Shri A.K. Bhardwaj)

— Versus —

Kendriya Vidyalaya Sangathan through

1. Shri H.M. Caire
Commissioner
18, Institutional Area
Shaheed Jeet Singh Marg
New Delhi-16.

2. Shri N.C. Kochar
Principal
KV Rohtak (Haryana)

-Respondents

(By Advocate: Shri S. Rajappa)

— ORDER (Oral) —

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman (J)

Heard both the learned counsel for parties.

2. Shri S. Rajappa, learned counsel for respondents has handed over a cheque amounting to Rs.29,833/- today to Shri A.K. Bhardwaj, learned counsel.

3. In the above circumstances, Shri A.K. Bhardwaj, learned counsel has fairly submitted that he does not press CP-96/2003 any more.

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4. In view of the above, CP-96/2003 is disposed of as having infructuous. Notices issued to the alleged contemners are discharged. File be consigned to the record room.

V.K. Majotra

(V.K. Majotra)
Member (A)

Lakshmi Swaminathan

(Smt. Lakshmi Swaminathan)
Vice-Chairman (J)

cc. . .